

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 608/2019

**In the matter of:**

Chander Shakher, President, Press  
Karamchari Mazdoor Sabha .....Applicant

Versus

Govt. of NCT of Delhi. ...Respondents

**NDOH:-27.11.2019**

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Filed by:

(Dr. Chandra Prakash)  
Sr. Environmental Engineer

New Delhi:

Dated: 20.11.2019.

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PRINCIPAL BENCH, NEW DELHI**

Original Application No. 608/2019

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Chander Shakher, President, Press  
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**ACTION TAKEN REPORT ON BEHALF OF DELHI  
POLLUTION CONTROL COMMITTEE WITH RESPECT TO  
ORDER DATED 13.08.2019.**

1. That this Hon'ble Tribunal took up the above referred matter on 13.08.2019 and pleased to issue following directions:

*“Allegation in this letter, which has been treated as an application, is against illegal operation of J.K. Offset Pvt. Ltd., New Delhi using poisonous chemicals and causing pollution in the area...”*

2. That, DPCC officials inspected the unit on 05.09.2019. During the inspection, unit was found in operation at B-278, Phase-I, Okhla Indl Area, Delhi-110020 and engaged in the activity of Offset printing with trade effluent discharge. Unit has installed an ETP to treat the waste water generated from the process. A sample of the trade effluent was also lifted by DPCC officials. The sample analysis report of DPCC Lab dated 16.09.2019 reveals that all parameters are within the prescribed limits. Copy of the inspection report and effluent analysis report are enclosed as **Annexure-1 (Colly)**.

3. It is respectfully submitted that unit obtained Consent to Operate for the activity of Offset Printing without any trade effluent discharge valid upto 26.02.2020. Unit submitted fresh application for Consent to Establish on 31.05.2019 for the activity of Offset Printing with trade effluent discharge which was granted by DPCC. Unit also submitted the application for Consent to Operate on 23.07.2019 and same is under process.

4. However, the unit was imposed a penalty of Rs. 1.0 Lakh as the unit started the polluting activity without obtaining Consent to Establish & Consent to Operate from DPCC and the same has been deposited by the unit on 01.11.2019. Copy of the letter imposing penalty dated 23.10.2019 is enclosed herewith as Annexure-2.

The present status report may kindly be taken on record, as cause of action does not survive any more hence, matter may kindly be disposed off.

  
(Dr. Chandra Prakash)  
Sr. Environmental Engineer



**DELHI POLLUTION CONTROL COMMITTEE**  
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
 4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
 visit us at : <http://dpcc.delhigovt.nic.in>

## INSPECTION REPORT

1. Name & Address of the Unit : M/s J.K. Offset Graphics Pvt. Ltd.  
B-278, Phase-I,  
Okhla Industrial Area,  
New Delhi - 110020
2. Owner/Partner's Name : Mr. J.K. Jain
3. Contact Details (Phone & Email) : 9810112087
4. Date of inspection : 05/09/2019
5. Time of inspection: a) Start of Inspection: 3:00 PM  
 b) End of Inspection: 5:20 PM
6. Name & Designation of the Persons contacted at the industry: Mr. M.S. Bhandari  
(Manager)
7. Kind of Industry : Offset printing with Trade Effluent Discharge
8. Product & Capacity : 25,000 to 50,000 pieces/months
9. Main Raw Materials : Ink, paper, etc.
10. Water Polluting :  Yes/No ETP Installed :  Yes/No
11. Air Pollution :  Yes/No ECS Installed :  Yes/No
12. Details of Stack Height : (Above G.L.).....(Above R.L.).....  
 (Furnace/ Boilers/Others)
13. Type of Fuel Used : High Speed Diesel in D.G. Set
14. Effluent Discharged (a) Domestic/Trade Effluent   
 (b) Unit Connected to Conveyance System: Yes/No   
 (c) Discharging in to Sewer
15. Status of Consent (If Any) : Applied for Consent to Operate
16. D.G. Set (s) (If Any) : No.....! Capacity. 100 KVA.....Acoustic: Yes/No   
Acoustic Enclosure  
 : Stack Height.....(Above G.L.).....(Above R.L.) 2.3m
17. Plot Area : 315 sqm
18. Labor : 40
19. Machinery : Offset M/c-4, Lettering M/c-3, Folding M/c-1  
Perfect Binding M/c-1, Flatline M/c-1
20. Power Connection : C.A:-.....KW:-  
BSES
21. Source of water : .....
22. Whether Unit Found in Operation :  Yes/No

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23. Whether Generating HW : Yes/No ✓
24. (a) Status of Authorization (IF Any): Applied on 23.07.2019 ✓
- (b) Display Board Provided: Yes/No ✓
- (c) Whether HW is stored in Leak proof Container: Yes/No ✓
- (d) Whether container marked with specified label: Yes/No ✓
- (e) Whether Container stored Kept in an isolated area: Yes/No ✓
- (f) Whether HW is being stored on pucca floor & in covered area: Yes/No ✓
- (g) Whether date on which Storage began indicated on each Container: Yes/No ✓
- (h) Whether daily record of HW Maintained in HW-3: Yes/No ✓

**Details about Hazardous Waste**

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing etc	Quantity (Ton/annum)
1.	Cotton Rags containing Ink (21.1)(6A-I)	Storage (with effect from 01.04.2019) & storage (with effect from 01.06.2019) through Bharat Oil & Waste Management Ltd.	0.01278 Ton
2.	Chemical Sludge from wastewater treatment (35.3)(Sch-I)	Storage (with effect from 01.06.2019)	0.0095 Ton storage with effect from 01.06.2019

31/03/19  
info

**Remarks, If Any:**

- Unit found in operation & engaged in the activity of Offset Printing with Trade Effluent Discharge.
- Unit has installed an Effluent Treatment Plant (ETP) to treat the wastewater generated from the process of Computer to Plate (CTP) consisting of Collection Tanks (200 Liters), Mixing and settling Tank Size (0.8m x 0.8m x 0.85m) excluding hopper size, Chemical Dosing Tank (3 Nos) (Size - 0.3m x 0.3m x 0.3m) each, Sludge Drying Bed (Size - 0.6m x 2.6m x 0.3m) divided into two parts, Clean Water Tank (300 Liters), Pressurized Sand Filter and Activated Carbon Filter.
- The installed ETP is Batch Type (Physico-chemical) and same found in operation.
- Wet sludge observed in sludge Drying Bed.
- Treated trade effluent is being discharged into public sewer connected to Anna CETI
- Sample of trade effluent at Inlet and Outlet of ETP was collected by DPCC Laboratory during inspection.
- Logbook of ETP found maintained and also record of ETP sludge and Cotton Rags containing Ink residue (Hazardous Waste) found maintained in Form-3.
- As per Form-10<sup>copy</sup> provided by unit during inspection (Manifest for Hazardous Waste and Other waste), unit has handed over 249 kg of Cotton waste and 1.54 kg of Incinerable Sludge to Bharat Oil & Waste Management Limited on 06.07.2019.
- As informed by unit, 184 kg of Ink got dried and same was handed over to Bharat Oil & Waste Management Limited.
- Unit is complying with provisions of Hazardous Waste Management Rules, 2016.
- Unit has installed an D.G. Set (100 KVA) with Acoustic Enclosure at Roof top. As informed, it is not in use since last four months.

Name & Sign of the Persons

Signature, Name & Designation of Inspecting Officials  
05/09/19 (TE)  
05/09/19 (TE)

Annexure I (69) (5)



**WATER LABORATORY**  
**DELHI POLLUTION CONTROL COMMITTEE**  
**4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006**  
visit us at <http://dpccocmms.nic.in>

Result No- DPCC/W/1609/1209/877

16/09/2019

**LAB REPORT**

1. Name & Address of Unit : M/s.J.K OFFSET GRAPHICS PVT. LTD.  
B-278, PHASE-I OKHLA INDUSTRIAL AREA DELHI-110020
2. Sampling Location : Inlet & Outlet of ETP
3. Date of sampling : 05/09/2019
4. Sample collected by : DPCC Lab
5. Control Measure (if any) : ETP
6. Nature of sample : Grab
7. Nature of industry : Printing with Trade Effluent Discharge
8. Parameter analyzed and result

S. No.	Parameters	ETP Inlet	ETP Outlet	Prescribed Standard
1	pH	6.2	7.5	5.5-9.0
2	Total Suspended Solids (TSS)	198	26	250.0
3	Oil and Grease	8.4	2.0	10.0
4	Total Chromium (as Cr)	3.91	0.48	2.0
5	Total Metal	6.05	1.63	10.0
6	Bio - assay Test (percent survival of fish after 96 hours in 100 percent effluent)	0	90	90.0-100.0
7	Bio-Chemical Oxygen Demand(BOD) [3days at 27oC]	135	18	150.0
8	Zinc (as Zn)	2.14	1.15	5.0
9	Phenolic Compounds (as C6H5OH)	ND	ND	5.0
10	Sulphide	2.8	0.7	2.0

\*All parameters are in mg/l except pH

CA CMC/D/8392  
16/9/19  
Mishra

Dr. Nandita Moitra  
I/C Water Laboratory  
Dr. NANDITA MOITRA  
Scientist 'C'

Scientific Assistant



Annexure 2 By Speed Post 6

**DELHI POLLUTION CONTROL COMMITTEE**  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5<sup>th</sup> & 6<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No.DPCC/ CMC-II/Consent/2019/ 9151-52

Dated: 23-10-19

**Subject: - Directions u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 & 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, as amended to date.**

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, it is mandatory under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish in any air pollution control area.

And whereas, it is mandatory under u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 that no person without the previous consent of the DPCC shall Establish or take any steps to establish any industry, operation or process or any treatment and disposal system an extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land.

And whereas, you, **M/s J.K Offset Graphics Pvt. Ltd., B-278, Phase-I, Okhla Industrial Area, New Delhi-110020** (hereinafter referred as "Addressee") are operating your aforesaid unit at the above said address and engaged in the activity of **Offset Printing with Trade Effluent discharge**.

And whereas, Consent to Operate under Air & Water Acts was issued to you (the Addressee) for the activity of **Offset printing without any trade effluent discharge** which is valid up to 26.02.2020.

And whereas, a public complaint has been received in DPCC and NGT. Hon'ble NGT has treated the allegations made in the Complaint as an application and passed the order dated 13.08.2019 to submit action taken report.

And whereas, inspection of the addressee unit was carried out by the representatives of DPCC on 17.06.2019 and by the officials/representatives of DPCC on 05.09.2019 respectively and it was found that unit is in operation and engaged in the activity of Offset Printing with Trade Effluent discharge and unit has installed ETP and same found operational. Wet sludge was observed in sludge drying bed, logbook of ETP was maintained, unit has installed a D.G. set (100 KVA) with Acoustic enclosure at rooftop (as informed it is not in use) and unit is complying with the provisions of HWM Rules, 2016.

Contd..

And whereas, you (the Addressee) have applied for Consent to Establish on 27.06.2019 and Consent to Operate on 29.08.2019 for the additional activity of Offset Printing with Trade Effluent Discharge. But complete information not provided in consent application form w.r.t column no. 13, 15, 17, 20, 22 & 23 etc. and undertaking. You have also not submitted undertaking along with authorization application dated 23.07.2019 under HWM Rules 2016.

And whereas, in Consent application, date of commencement of the additional activity is mentioned as 01.06.2019 and you have started the additional activity without obtaining prior Consent to Operate from DPCC and also not provided Noise Monitoring Report of D.G Set.

And whereas, in Consent application, you have mentioned Gross Capital of Investment as Rs. 22,00,000/- (Rs. Twenty Two Lakhs only) and accordingly submitted Consent Fee. However, after perusal of the previous Consent to operate application, it was found that Gross Capital of Investment of the unit was Rs. 4,92,95,505/- (Rs. Four Crore Ninety Two Lakhs Ninety five thousand Five Hundred five Only). Hence, it reveals, that you have not mentioned actual Gross Capital of Investment in present application and subsequently not submitted the requisite fee.

And whereas, as decided by the Competent Authority, Show Cause Notice for refusal of Consent under Air Act, 1981 & Water Act, 1974, as amended to date was issued to the unit on 03.10.2019

Now, therefore, in view of the above and as decided, by the Competent Authority the following directions u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 and & 33 (A) of Water (Prevention & Control of Pollution) Act, 1974, as amended to date is being issued:

- That you the addressee is hereby directed to deposit Compensation/Penalty of Rs. 1,00,000/- (Rupees One Lakh) by the way of Demand Draft in favor of Delhi Pollution Control Committee for starting the additional activity without obtaining prior Consent to Operate from DPCC, within 07 days from service of this Direction.

**Non-compliance w.r.t. aforesaid Directions shall attract penal action under the provisions of the said Acts and Rules.**

This is being issued as per the decision taken by the Competent Authority in Delhi Pollution Control Committee.

  
(Dr. Chandra Prakash)  
Incharge, CMC-II,  
Delhi Pollution Control Committee

To,  
M/s J.K Offset Graphics Pvt. Ltd.,  
B-278, Phase-I, Okhla Industrial Area,  
New Delhi-110020

Copy to:  
1. Master file, CMC-II  
2. Office Copy, CMC-II

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